

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 281 of 2014**

**Dated : 13<sup>th</sup> January, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Powergrid Corporation of India Ltd. .... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s) : Mr. Pradeep Misra, Mr. Suraj Singh for  
Resp. Nos. to 3 to 5

**ORDER**

Heard. Admit. Shri Pradeep Misra the learned counsel for Respondent Nos. 3 to 5 /distribution licensees has already filed vakalatnama and seeks time to file counter affidavit/reply to the appeal memo. He is granted two weeks time to file the same. Other respondents may be served with the notice. Dasti service permitted.

List the appeal for hearing on **26<sup>th</sup> February, 2015**. In the meanwhile other respondents may file their reply and counter affidavit.

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/pr*